

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT NO.III

IB-224 (ND)/2017

IN THE MATTER OF:

M/s. Apar Industries Limited

— PETITIONER

Vs.

M/s. Accurate Transformers Limited

... RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 28.7.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)


For the Petitioner/applicant : Mr. Apoorva Bhumes, Advocate
Ms. Madhavi Khare, Advocate.. for Operational
Creditor

For the Respondents : -

ORDER

Learned Counsel for the parties are present. Ld. Counsel for the petitioner represents that an application has been filed for the withdrawal of the petition. Accordingly, the petition is dismissed as withdrawn without any pre-condition in terms of Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

Let the file be consigned to records after adhering to necessary formalities.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
28.7.2017